

(11)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
.....

O.A. No.481/89.

New Delhi, this the 18th day of April, 1994.

SHRI J.P.SHARMA, MEMBER(J).

SHRI S.R. ADIGE, MEMBER(A).

Shri O.P. Dhiman,
U.D.C. in the office of the
Regional Provident Fund Commissioner,
Haryana, Kothi No.635, Sector 16 A,
Faridabad.

...Applicant

By advocate : None.

Versus

1. Regional Provident Fund Commissioner,
Haryana, Kothi No.635, Sector 16 A, Faridabad.
2. Shri Jagmag Singh,
U.D.C. in the office of the
Regional Provident Fund Commissioner,
Haryana, Kothi No.635, Sector 16 A, Faridabad.
3. Shri Raj Kumar Arora,
U.D.C. in the office of the
Regional Provident Fund Commissioner,
Kothi No.635, Sector 16 A, Faridabad.

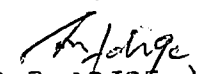
...Respondents


By advocate : None.

O R D E R (ORAL)

SHRI J.P.SHARMA :

The case has been on Board since February, 1994. When the case came on last occasion in March, 1994, we adjourned the case in view of the fact that the counsel of the applicant has expired and got the case fixed today. None is present on behalf of the applicant. The relief claimed by the applicant is of the seniority of the grade of U.D.C. circulated by the letter dated 3-11-87. The applicant appears to be not in touch with the proceedings of the case as about six/seven years ^{have since} ~~are to~~ passed. The application, therefore, is dismissed in default.


(S.R.ADIGE)
MEMBER (A)


(J.P.SHARMA)
MEMBER (J)